

Name of the Corporate Debtor: TOPSGRUP SERVICES AND SOLUTIONS LIMITED; Date of Commencement of Liquidation: 21st September, 2022;
List of Stakeholders as on: 25th December, 2022

List of Secured Financial Creditors

(Amount in ₹)

S. No.	Name of Creditor	Details of Claim Received		Details of Claim Admitted							Amount of Contingent Claim	Amount of Any Mutual Dues, that may be Set-off	Amount of Claim Rejected	Amount of Claim under Verification	Remarks, if any
		Date of Receipt	Total Amount Claimed	Total Amount Admitted	Nature of Claim	Amount Covered by Security Interest	Whether Security Interest Relinquished? (Yes/No)	Details of Security Interest	Amount Covered By Guarantee	% Share in Total Amount of Claims Admitted					
1	Indian Bank	03-10-2022	46,78,00,000	46,78,00,000	Secured	46,78,00,000	No	Note No. 1	-	77.05	-	-	-	-	-
2	Union Bank of India	20-10-2022	13,93,41,982	13,93,41,982	Secured	13,93,41,982	No	Note No. 2	-	22.95	-	-	-	-	-
-	Total		60,71,41,982	60,71,41,982	-	60,71,41,982	-	-	-	100.00	-	-	-	-	-

Notes:

1	<p>As mentioned in Claim form the lender has charge on following assets:</p> <p>First Charge on FDR's: 1) FDR of Rs. 49,99,992/- .. 2) FDR of Rs. 75,00,000/- 3) FDR of Rs. 58,06,559/-</p> <p>Following are the Collateral Security</p> <p>1) D/0105, First Floor at CIDCO, Juinagar Commercial Complex, Juinagar, Navi Mumbai, Navi Mumbai, Dist.Thane (Owned by the Company) 2) Office premises at Gala No. 27/B Ground Floor, Building No.5, Mittal Industrial Estate, Andheri Kurla Road, Mumbai, (Owned by the Company) 3) 5, Royal Palm Estate, Aarey Milk Colony Road, Goregaon (E), Mumbai-400065 (Owned by Company) 4) Residential Flat no. 4, Chand Cooperative Housing Society, Juhu Church Road, Juhu, Mumbai. (Not Owned by Company - Owned by Major R. C. Nanda)</p>
2	<p>As mentioned in Claim form the lender has charge on following assets:</p> <p>1. Pari passu first charge by way of hypothecation of the entire book debts/receivables of the company along with another wc lender i.e. Indian Bank 2. Extension of hypothecation charge on entire book debts of the company on first paripassu basis with other wc lender i.e. Indian Bank 3. Pari passu first charge along with Indian Bank by way of EMG of commercial property gala no 27, ground floor, bldg no 5 known as sanja y, aksha y mitt al industrial premises co-op-soc ltd, andheri kurla road, andheri east, Mumbai 400059 (fmv 3.46 crores as on 02.06.2018] (Owned by the Company) 4. Pari passu first charge along with Indian Bank by way of emg of office bearing nod 105, first floor, jui nagar commercial complex, nayi mumbai [fmv 2.34crores as on 02.08.2018] (Owned by the Company) 5. Pari passu first charge along with Indian Bank by way of emg of flat no a 04, first floor, chand chs ltd, juhu road, juhu, Mumbai 400049 [fmv 2.55crores as on 02.06.20 i 8] (Not Owned by Company - Owned by Major R. C. Nanda) 6. Pari passu first charge along with Indian Bank by way of emg of building a (no. 1-1) in complex known as royal palms, on land bearing no 169, cts no 1627, village marol maroshi, inside aarey colony, goregaon east, mumbai [fmv 66.69 crors as on 02.06.2018] (Owned by the Company)</p>
3	The amount of claim is provisionally admitted and is subject to further revision / substantiation / modification on the basis of receipt of any additional information/ evidences / clarifications and which warrants such revision / substantiation / modification.
4	In accordance with the Regulation 31(3) of Liquidation Regulations, 2016, the Liquidator may apply to the Adjudicating Authority to modify an entry in the list of stakeholders filed with the Adjudicating Authority, when he comes across additional information warranting such modification, and shall modify the entry in the manner directed by the Adjudicating Authority. Accordingly, an application shall be filed with the AA in this regard and therefore, this amended list shall be subject to the appropriate directions of the AA in this regard. Subsequently, on receipt of appropriate direction vide its order, the Liquidator shall re-constitute the Stakeholder's Consultation Committee.

Anshul Gupta - Liquidator

Topsgrup Services and Solutions Limited (Under Liquidation)

AFA No. AA2/10899/02/031123/202251 Valid till: November 03, 2023